GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

No. 7304/Leg.C2/2020/Law. Dated, Thiruvananthapuram, 27th October, 2020

11th Thulam, 1196
5th Karthika, 1942.

The following Ordinance promulgated by the Governor of Kerala on the 23rd day of October, 2020 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.
ORDINANCE No. 74 OF 2020

THE KERALA HEADLOAD WORKERS (AMENDMENT) ORDINANCE, 2020

Promulgated by the Governor of Kerala in the Seventy-first Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Headload Workers Act, 1978.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Headload Workers Act, 1978 (20 of 1980) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session, and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. Short title and commencement.—(1) This Ordinance may be called the Kerala Headload Workers (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

2. Act 20 of 1980 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Headload Workers Act, 1978 (20 of 1980) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 and 4.

3. Amendment of section 7.—In section 7 of the principal Act,—

(1) in sub-section (1), for the words and symbol “seventy-five kilograms”, the words “fifty five kilograms” shall be substituted;

(2) after sub-section (1) the following sub-section shall be inserted, namely:—

“(1A) No women and adolescent headload worker shall be required to carry on their head or person at a time any article or articles weighing more than thirty five kilograms.”.
4. Amendment of section 43.—In section 43 of the principal Act,—

(1) in sub-section (1), after the words “rules”, the words “either prospectively or retrospectively” shall be inserted;

(2) in sub-section (2), clause (d) shall be relettered as clause (e) and before clause (e) as so relettered, the following clause shall be inserted, namely:—

“(d) the terms and conditions of service of officers and employees of the Board including their retirement benefits.”.

ARIF MOHAMMED KHAN,
GOVERNOR.